

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 85/MP/2013

Coram:

Shri Gireesh B. Pradhan, Chairperson

Shri M. Deena Dayalan, Member

Shri A.K. Singhal, Member

Ms. Neerja Mathur, Member (EO)

Date of Order: 25.8.2014

In the matter of

Corrigendum to Order dated 8.8.2014 in Petition No. 85/MP/2013.

And

In the matter of

Sasan UMPP- Declaration of COD and scheduling.

And

In the matter of

Consideration of the declaration of COD and scheduling of Sasan UMPP in terms of the judgement dated 12.8.2013 in Appeal No.149/2013 of Appellate Tribunal for Electricity

And

In the matter of

Western Regional Load Despatch Centre, Mumbai

Petitioner

Vs

1. Sasan Power Limited, Mumbai

2. Lahmeyer International (India) Pvt. Ltd.

Respondents

1. MP Power Management Company Limited, Jabalpur

2. Pashchimanchal Vidyut Vitran Nigam Limited, Meerut

3. Purvanchal Vidyut Vitran Nigam Limited, Varanasi

4. Madhyanchal Vidyut Vitran Nigam Limited, Lucknow

5. Dakshinchal Vidyut Vitran Nigam Limited, Agra

6. Punjab State Power Corporation Limited, Patiala

7. Tata Power Distribution Limited, New Delhi

8. BSES Rajdhani Power Limited, New Delhi
9. BSES Yamuna Power Limited, New Delhi
10. Haryana Power Generation Corporation Limited, Panchkula
11. Ajmer Vidyut Vitran Nigam Limited, Ajmer
12. Jaipur Vidyut Vitran Nigam Ltd, Jaipur
13. Jodhpur Vidyut Vitran Nigam Ltd, Jodhpur
14. Uttarakhand Power Corporation Ltd, Dehradun
15. Central Electricity Authority, New Delhi

Proforma Respondents

Following were present:

For Petitioner:

- Shri Sitesh Mukherjee, Advocate, POSOCO
- Shri Gautam Chawla, Advocate, POSOCO
- Ms. S. Usha, POSOCO
- Shri Arun Dhillon, POSOCO
- Shir P. Pentayya, WRLDC
- Shri S.S. Barpanda, POSOCO
- Shri V.K. Agarwal, POSOCO
- Ms. Jyoti Prasad, POSOCO

For Respondents:

- Shri J.J. Bhatt, Sr. Advocate, SPL
- Shri Radhika Gautam, Advocate, SPL
- Shri Suresh Nagarajan, SPL
- Shri R. Kigwade, SPL
- Shri N.K.Deo, SPL
- Shri Mayank Gupta, SPL
- Shri V.K. Reddy, SPL
- Shri A.K. Asthana, SPL
- Shri P. Venkatarao, SPL
- Shri G. Umapathy, Advocate, MPPCL
- Ms. Anushree Bardhan, Advocate, HPGCL
- Ms. Poorva Saigal, HPGCL
- Shri Ruth Elwin, Advocate, Lahmeyer International
- Shri C.N. Murty, Lahmeyer International
- Shri Tarun Agarwal, Lahmeyer International
- Shri R.K. Soni, Lahmeyer International
- Shri Alok Shankar, Advocate, TPDDL
- Shri Rahul Dhawan, Advocate, BRPL and BYPL
- Shri Anand K. Ganesan, Advocate PSPCL
- Ms. Swapna Seshadri, Advocate, PSPCL
- Shri Padamjit Singh

Corrigendum

The Commission has disposed of the above petition vide order dated 8.8.2014. It has come to notice that in para 37 of the said order, the word 'petitioner' has been inadvertently mentioned in place of Respondent No.1, Sasan Power Limited. This is a clerical error and needs to be rectified.

2. In exercise of our power under Regulation 103A of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 as amended from time to time, we direct that the word 'petitioner' occurring in lines 1, 4, 7 and 13 of para 37 shall be read as 'Respondent No.1'.

Sd/-
(Neerja Mathur)
Member(EO)

sd/-
(A.K. Singhal)
Member

sd/-
(M Deena Dayalan)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson